

ACT No. IX OF 1893.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 10th August, 1893.)

An Act to amend the Indian Tariff Act, 1882,
as amended by subsequent Acts.

WHEREAS it is expedient to amend the Indian Tariff Act, 1882, as amended by subsequent Acts; XI of
It is hereby enacted as follows:—

Import of
dry and wet
salt-fish into
Burma.

1. After No. 4 (Salt) in the second schedule to the Act aforesaid, the following is hereby inserted, namely:—

No.	Names of Articles.	Per	Tariff valuation.	Rate of duty.
4A.	Dry salt-fish and wet salt-fish (<i>ngapi</i>) imported into Burma from any place beyond the limits of British India.	Indian maund of 82½ lbs. avoirdupois weight.	...	Such rate or rates of duty, not exceeding twelve annas, as the Governor General in Council may, by notification in the Gazette of India, from time to time prescribe.

Export of
rice-flour.

2. To the words "Rice whether husked or unhusked" in the first column of the third schedule to the Act aforesaid, the words "including rice-flour" are hereby added.